

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.3342/2015

New Delhi this the 7th day of February, 2017

HON'BLE DR BRAHM AVTAR AGRAWAL, MEMBER (J)

Jagmohan Singh, aged about 65 years,
S/o Shri Tirath Singh,
R/o C-51, Fateh Nagar,
Jail Road,
New Delhi.Applicant

(By Advocate: Mr. Sukhmeet Singh)

VERSUS

Union of India
Through General Manager,
Northern Railway,
Baroda House,
New Delhi.Respondents

(By Advocate: Mr. A.K. Shrivastava)

ORDER (Oral)

Learned counsel for the applicant submits that he would like to withdraw the instant OA, as he wishes to file an appeal as indicated in the impugned order dated 29.06.2015 (Annexure A-10) in terms of section 20 of the Administrative Tribunals Act 1985.

2. Accordingly, the OA is dismissed as withdrawn. If the applicant feels aggrieved by any decision of the respondents, he may initiate appropriate proceedings.

**(DR BRAHM AVTAR AGRAWAL)
MEMBER (J)**

/jk/

